baseless. I do not think there is any need for the Central Government to go into this picture. The matter is already in the court and I do not think we should have any discussion on this.

SHRI G. MURAHARI: I would like to know from the Prime Minister who is also in charge of the portfolio of Atomic Energy why she thought it fit to leave the whole matter to a Magistrate because it is common without the Magisknowledge that trate's permission, the police has no authority to open fire and if the authority that opens fire is given the power to enquire into the firing, then we know what the result would be. And moreover, as others have put it in this House, it is a very serious matter in which certain foreign employers are involved and we cannot be tinkering with our atomic establishment in this way, where certain foreign employers try to impose their own will on the workers. Therefore, I would like to know whether she would think it proper at least at this stage to institute a judicial enquiry into the whole matter and see that such things are not repeated in future.

SHRIMATI INDIRA GANDHI: Sir, I do not think it necessary to have a judicial enquiry at this stage.

SHRI BHUPESH GUPTA: Why?

SHRIMATI INDIRA GANDHI: The whole trouble was because of rivalry between two trade unions. And one trade union which has not been recognised ranscked the canteen and it is because of this that the police came into the picture.

*133. [The questioner (Shri Ram Singh) was absent. For answer, vide col. 818 infra.]

COMPULSORY MILITARY TRAINING

*134. SHRI S. SUPAKAR: Will the Minister of DEFENCE be pleased to state: (a) whether it is a fact that Government have prepared a detailed plan for compulsory military service for the educated young men and women; and

(b) if so, what is the total estimate of annual expenditure involved?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THO-MAS): (a) Only an outline scheme for selective conscription and national Service has been drawn up, for discussion in the Military Affairs Committee. No decision is taken about it yet.

(b) No estimate of expenditure has been made.

SHRI S. SUPAKAR: In the year 1962, at the time of hostility with China, N.C.C. training in colleges, both for men and, women, was compulsory. At a subsequent stage this compulsion was given up. May I know the reasons thereof, and whether the Government thinks it necessary to institute a compulsory N.C.C. training at least in the college stages also?

SHRI A. M. THOMAS: At the University stages it is even now compulsory. Only at the High School stage it is optional.

SHRI S. SUPAKAR: So far as my experience in Orissa goes, all students of colleges are no longer required to undergo N.C.C. training.

SHRI A. M. THOMAS: I am not aware of the conditions in Orissa. We shall make enquiries and find out.

SHRI D. L. SEN GUPTA: Are we to understand from the fact that the spirit in which N.C.C. training was made compulsory for the men and women students has now been relaxed? Are we to understand that the urgency of the situation or the threat of any further aggression from any neighbouring country has to any extent diminshed? SHRI A. M. THOMAS: Sir, with regard to the conditions, N.C.C. training has not been relaxed. In fact, there is a general appreciation of the usefulness of the training course. Both in the colleges as well as in the High Schools, it is becoming more and more popular and the educational institutions as well as Universities are also co-operating with it.

SHRI A. D. MANI: Since it is an outline and there are no details, would the Minister tell ús what are the details? The country is very much interested in the matter.

SHRI A. M. THOMAS: At one stage it was given. The broad outlines are that every year 10,000 of the graduates turned out by universities would be chosen by lot and put through the usual selection procedure to select about 2,000 persons fit for grant of commissions. After training for six months in an Officers Training school they would be given temporary commissions and posted to regular units for 18 months. Or. termination of that period they would be discharged and placed in Reserve with liability to serve, when called upon, up to the age of 30 years. That is broadly with regard to the selective conscription as University students are concerned.

With regard to National Service, it is proposed that all boys who complete the Higher Secondary and desire to enter a University, should before they are admitted to the University, render National Service for one year. This will consist of intensive military training for 3 months, for the rest of the period, they will be formed into self-contained battalions to work on a variety of defence tasks like construction of roads in forward areas or other Defence works. This will be in substitution of the present N.C.C. training.

SHRI S. K. VAISHAMPAYEN. May I know, Sir, if it is a fact that the N.C.C. officers working in colleges **rec**eive higher emoluments than the 29-RS-2. officers working for the N.C.C. cadre in High Schools? If it is so, will the Government consider making these emoluments uniform?

SHRI A. M. THOMAS: They have got certain allowances. I do not think there are any broad differences which should be rectified in this matter.

DR. M. M S. SIDDHU: Is it a fact that the attendance at the N.C.C. training in the Universities is hardly 40 per cent and most of the students do not turn up for their training?

SHRI A. M. THOMAS: In fact, it is compulsory and in cases where exemption has been given, I am told that it is given only on the production of a medical certificate of being ill or because of some other disability or something like that. In fact it is compulsory, and the attendance is also satisfactory. That is our information.

P M's. MEETING WITH HOSTILE NAGAS

*135. SHRI I. K. GUJRAL:† SHRI RAMGOPAL GUPTA: SHRI K. C. BAGHEL: SHRI RAM SAHAI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any date has been finalised for the Prime Minister's meeting with the leaders of hostile Nagas;

(b) if so, whether the meeting would be held in Delhi; and

(c) whether the Peace Mission members would be associated with the talks during the meeting?

[†]The question was actually asked on the floor of the House by Shri I. K. Gujral.